

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : SPARSH MULTISERVICES PVT LTD V/S ROC

SECTION : 252(3) OF COMPANIES ACT 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPELLANT : SH. MUNI SHEKHAR, ADV.

COUNSEL FOR ROC : SH. KRISHNA DEV VYAS, ADV.

COUNSEL FOR IT. DEPT. : SH. GAURAV MAHAJAN, SR. SC

C APPEAL NO. 256/ALD/2020

The matter was taken up today through Video Conferencing.

Heard Sh. Krishna Dev Vyas, Advocate for the ROC and Sh. Gaurav Mahajan Sr. Standing Counsel for the Income Tax Department through video conferencing. None present for the petitioner.

Perusal of the earlier order of this Court dated 23.03.2021 shows that the direction was issued to the learned counsel for the Appellant to serve the hard copy of the Appeal upon the learned counsel for the ROC and Income Tax Department, which has not been served till date.

Ld. Counsel for the appellant is directed to serve the copy of appeal to the Ld. Counsel for the ROC as well as to the Income Tax Department within 48 hours, so that they may file their reply.

Accordingly, put up in the week commencing 26th August, 2021 before the Regular Court/Video Conferencing.

Dated : 20.07.2021


**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**